


FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF SAVERA DIGITAL INDIA PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	SAVERA DIGITAL INDIA PRIVATE LIMITED
2. Date of incorporation of corporate debtor	07/09/1995
3. Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51900WB1995PTC074040
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: 40A, Chittaranjan Avenue, Kolkata, Kolkata, West Bengal, India, 700012 Corporate office: G-2, Apollo Industrial Premises Society Ltd, Opp, Mahakali Caves Rd, Near-MIDC, Shanti Nagar, Andheri East, Mumbai, Maharashtra-400093
6. Insolvency commencement date in respect of corporate debtor	10/01/2024
7. Estimated date of closure of insolvency resolution process	08/07/2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Rachna Jhunjhunwala IBBI/IPA-001/IP-P00389/2017-18/10707
9. Address and e-mail of the interim resolution professional, as registered with the Board	Siddha Weston, 9 Weston Street, Suite No 134, Kolkata, West Bengal, 700013 Email: egress.rac@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Siddha Weston, 9 Weston Street, Suite No 134, Kolkata, West Bengal, 700013 Email: cirp.saveradigital@gmail.com
11. Last date for submission of claims	24/01/2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Not Applicable 2. Not Applicable 3. Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SAVERA DIGITAL INDIA PRIVATE LIMITED on 10/01/2024.</p> <p>The creditors of SAVERA DIGITAL INDIA PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 24/01/2024 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p>	
 RACHNA JHUNJHUNWALA INTERIM RESOLUTION PROFESSIONAL Regd. No.: IBBI/IPA-001/IP-P00389/2017-18/10707	
Date : 12/01/2024 Place : Kolkata	